

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE EIGHTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT APPEAL NO: 631 OF 2026

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 27/02/2026 in W P N. 33497 of 2025 and pass on the file of the High Court.

Between:

1. D.V.Rama Rao, S/o. D.Narasimha Rao, Aged about 74 years, Occ Retired Sr. Citizen R/o.H.No.27/153, Lane 1/c, Shiva Sai Nagar, Bairagiguda, Hyderabad - 500091, Ranga Reddy District.
2. Smt.D.V.Pushapavalli, W/o.D.V.Rama Rao Aged about 64 years, Occ House Wife, R/o.H.No.27/153, Lane 1/c, Shiva Sai Nagar, Bairagiguda, Hyderabad - 500091, Ranga Reddy District.

...Appellants/Petitioners

AND

1. The State of Telangana, Rep. by its Principal Secretary Home Department, Secretariate, Hyderabad.
2. The Commissioner of Police, Malkajgiri Police Commissionerate, Hyderabad.
3. The Asst. Commissioner of Police, Malkajgiri Police Commissionerate, Malkajgiri Zone, Hyderabad.
4. The Station House Officer, Women Police Station Uppal, Ranga Reddy District.
5. Kamala Karra, D/o. Karra Maruti Srinivas Aged about 34 years, Occ Home maker R/o. H.No. 10-1/89, Sri Sai Dhamam, Anjanadri Nagar, Dammaiguda, Hyderabad - 500083
6. Karra Maruti Srinivas, D/o. Not known Aged about 61 years, Occ Home maker R/o. H.No. 10-1/89, Sri Sai Dhamam, Anjanadri Nagar, Dammaiguda, Hyderabad - 500083
7. Karra Phani Kumari, D/o. Not Known Aged about 58 years, Occ Home maker R/o. H.No. 10-1/89, Sri Sai Dhamam, Anjanadri Nagar, Dammaiguda, Hyderabad -500083

8. K. Srinivas Sharma, S/o..KLSSR Aged about 62 years, Occ: Retired R/o. Anjanadri Nagar, Dammaiguda, Hyderabad - 500083.

...Respondents/Respondents

**Counsel for the Appellants: SRI D. PHANI KIRAN REPRESENTING FOR
SRI P. NAGENDRA REDDY**

Counsel for the Respondent No.1 to 4: SRI MAHESH RAJE, GP FOR HOME

Counsel for the Respondent No.5 to 8: - - - -

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh
and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Appeal No.631 of 2026

Dated: 08.07.2026

Between:

D.V. Rama Rao and another

... Appellants

AND

The State of Telangana,
Rep. by its Principal Secretary,
Home Department,
Secretariat, Hyderabad and seven others

... Respondents

JUDGMENT:

Heard Mr. D. Phani Kiran, learned counsel representing
Mr. P. Nagendra Reddy, learned counsel for the appellants/writ
petitioners and Mr. Mahesh Raje, learned Government Pleader for
Home, appearing for respondent Nos.1 to 4.

2. The appellants approached the writ Court by filing
W.P.No.33497 of 2025 with the following prayer:

“... to issue a writ, order or direction more particularly one in the
nature of writ of Mandamus to declare the delay and inaction on the
part of the respondents police in initiating the criminal prosecution
against the respondents No.5 to 8 in pursuant to the Complaint dated
23.09.2025 and 28.10.2025 submitted by the petitioners even in
spite of submitting sufficient proofs and evidences as arbitrary,

illegal and violation of Articles 14 and 21 of the Constitution of India and consequently direct the respondent No 2 to 4 to initiate criminal prosecution against respondent No.5 to 8 in pursuant to the complaint dated 23.09.2025 and 28.10.2025 submitted by the petitioners by considering the evidences submitted by the petitioners for committing the offences of furnishing the false information to public servant, criminal conspiracy and extortion by following the process of law in the interest of justice.”

3. The aforesaid Writ Petition was disposed of by the impugned order dated 27.02.2026 leaving it open to the appellants to work out their remedies as available under law. The learned writ Court has taken note of the submissions made by the learned Assistant Government Pleader for Home, on instructions, that the complaint dated 22.09.2025 submitted by appellant No.2 was forwarded to respondent No.4 by respondent No.3 to take necessary action as per law and respondent No.4 submitted report dated 10.11.2025, which was examined by respondent No.3 and found the said complaint to be devoid of merit and closed the same as no action was required. As regards the complaint dated 28.10.2025, the learned writ Court has taken note of the submissions of the learned Assistant Government Pleader that no such complaint was received by respondent No.2, as no proof of dispatch or receipt of such complaint upon respondent No.2 was filed by the appellants. Being aggrieved, the appellants have preferred the instant appeal under Clause 15 of the Letters Patent.

4. Learned Government Pleader for Home has objected to the maintainability of the Writ Appeal, as the nature of the proceedings and the

consequential relief sought for fall in the domain of criminal jurisdiction. He submits that the appellants have availed the remedy under Article 226 of the Constitution of India, but a Writ Appeal under Clause 15 of the Letters Patent is not maintainable.

5. Having regard to the aforesaid facts and circumstances, we are also of the considered view that the Writ Appeal under Clause 15 of the Letters Patent jurisdiction would not lie in the nature of the proceedings initiated by the appellants and the ultimate relief sought for.

6. Therefore, the instant Writ Appeal is dismissed as not maintainable.

No costs.

Miscellaneous applications pending, if any, shall stand closed.

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SD/- MOHD. ISMAIL
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI P. NAGENDRA REDDY, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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TKS

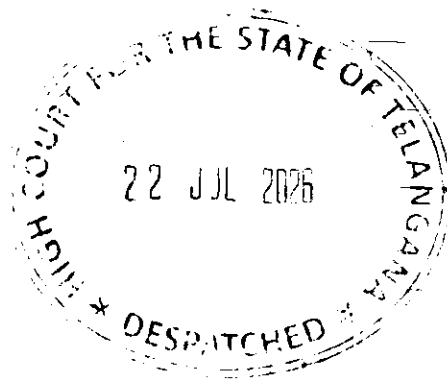
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HIGH COURT

DATED: 08/07/2026

JUDGMENT

WA.No.631 of 2026



**DISMISSING THE WRIT APPEAL
AS NOT MAINTAINABLE
WITHOUT COSTS**

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